

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 327**

IA-1055/2024, IA-6228/2023, IA-6246/2023, IA-6249/2023, IA-6250/2023,  
IA-6252/2023, IA-5815/2023, IA-6152/2023, IA-6004/2023, IA - 919/2024,  
IA - 927/2024, IA-6020/2023, IA-6022/2023

**In**  
**IB-761(ND)/2022**

**IN THE MATTER OF:**

State Bank Of India

.... Petitioner/Applicant

Vs.

M/s. Kotsons Pvt Ltd.

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :

For Respondent : Mr. Saral Sharma Adv.

For the RP : Mr. Abhishek Anand, Mr. Abhishek Sinha Advs.

**ORDER**

Due to paucity of time, the matter is adjourned as directed by  
Hon'ble Members.

Put up on **22.05.2024**.

-Sd-  
**(COURT OFFICER)**